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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 5 th June, 1986.

NOTIFICATION
(INCOME-TAX)

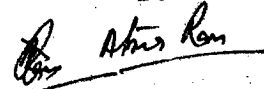
743 (F.No.197/74/85-IT(A1)): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Wildlife Association of South India, Bangalore" for the purpose of the said Section for the period covered by the assessment years 1986-87 to 1988-89.

(K.K. TRIPATHI)
DEPUTY SECY. TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Chief Executive, Wildlife Association of South India, 49, Richmond Road, Bangalore-25.
2. The Commissioner of Income-tax, Karnataka-II, Bangalore w.r.to his letter No.PRO/718/45/78-CIT-II, dated 14-5-1986.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(INV.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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10. Shri. P.K. Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
11. Dte. of Ins., Printing and Publications, 2nd Floor, Hans Bhawan, B.S.Zafar Marg, New Delhi (5 copies).
12. OSD(Legal), IVth Floor, Super Bazar Building, New Delhi.


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